BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH- NEW DELHI
OA 418/2021 WITH OA 447/2021

IN THE MATTER OF:

TILAK RAJ ADHANA & ORS. ....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH ....RESPONDENTS

NDOH: 11.07.2024

INDEX

S NO	PARTICULARS	PAGE NO
1.	Additional Compliance Affidavit on behalf of the Respondent Ground Water Department	1-4
2.	**ANNEXURE R-1:** A true copy of order dated 17.05.2024 passed by the Hon'ble NGT, New Delhi.	5-6
3.	**ANNEXURE R-2:** A true copy of letter dated 14.05.2024.	7
4.	**ANNEXURE R-3:** A true copy of inspection report 1128 dated 26.06.2024.	8-13
14.	PROOF OF SERVICE	14

RESPONDENT - GROUND WATER DEPARTMENT

THROUGH

Executive Engineer
Minor Irrigation Division
Ghaziabad

VIPIN TYAGI (District Govt. Counsel - Civil GZB) &
VEDANSH ANAND
Off: Chamber No. 304, District Court
Compound Rajnagar Ghaziabad UP- 201002
Email: vedansh.anand@outlook.com
MN : 8076802450,9350105180

New Delhi

Dated: 08 .07.2024

(1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH- NEW DELHI
OA 418/2021 WITH OA 447/2021

आँथ कमिश्नर
प्रमाणित
गाजियाबाद

IN THE MATTER OF :

TILAK RAJ ADHANA & ORS. **....APPLICANTS**

VERSUS

STATE OF UTTAR PRADESH ***....RESPONDENTS***

विपिन कुमार त्यागी
जिला शासकीय अधिवक्ता (दीवानी)

ADDITIONAL COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT GROUND WATER DEPARTMENT

I, Mara Om, S/o Shri Mahendra Singh, aged about 48 years working as Exe. Eng. at Ghaziabad, do hereby solemnly state and affirm as under:

1. That I am familiar with the facts and circumstances of the case having dealt with it in my official capacity and am competent and authorized to swear this affidavit.

2. That the answering respondent is the Director of Ground Water Department, Govt. of UP. Therefore the reply in the paragraphs would be limited to Respondent Ground Water Department only.

3. That I have read and understood the contents of writ petition and the reply to it is set as below:-

Executive Engineer
Minor Irrigation Division
Ghaziabad

(2)

SUBMISSIONS:

ऑथ-कमिश्नर

4. That in compliance of the order dated 17.05.2024 passed by the Hon'ble National Green Tribunal (NGT), New Delhi in abovementioned case. It is submitted that the District Magistrate/Chairman, District Ground Water Management Council prohibited the construction of new tubewell in notified areas under Section 12(1) of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019. If any person violates the provisions of this sub-section in a notified area, he shall be punishable under Chapter Eight.

5. That section 39(1) of Chapter Eight of the Act provides that if any person contravenes or fails to comply with any provision of this Act or any rule made thereunder, other than the provisions mentioned in Chapter Five, or causes obstruction to any authorized person or any other person authorized by the State Ground Water Management and Regulatory Authority in the exercise of any power under this Act, he shall be punishable with such fine not less than two lakh rupees but which may extend to five lakh rupees or with such imprisonment not less than six months but which may extend to one year or with both in the case of first offence. The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 does not mention any calculation for environmental compensation, hence the maximum penalty amount under the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 has been imposed.

Executive Engineer
Minor Irrigation Division
Ghaziabad

ऑथ-कमिश्नर प्रमाणित गाजियाबाद

(3)

A true copy of order dated 17.05.2024 passed by the Hon'ble NGT, New Delhi is attached herewith as **Annexure R-1**.

6. That further in compliance to the abovementioned letters, Modi Sugar Mills has informed through its letter dated 14.05.2024 that it has adopted ponds in villages Macheri, Ameerpur Badayala and Jalalpur Didar.

A true copy of letter dated 14.05.2024 is attached herewith as **Annexure R-2**.

7. That vide inspection report 1128 dated 26.06.2024, it was noted that the work was done on the pond in village Jalalpur Didar in the year 2021 and an assurance has been given for repairs etc. Similiarly, the work is in progress on a pond in village Ameerpur Badayala. An assurance has been given to work on three ponds in village Macheri. However, the work has not been done by the Modi Sugar Mills.

A true copy of inspection report 1128 dated 26.06.2024 is attached herewith as **Annexure R-3**.

Executive Engineer
Minor Irrigation Division
Ghaziabad

(4)

PRAYER

In the light of the foregoing, aforesaid respondent has attempted to comply with the order of the Hon'ble Tribunal date 17.05.2024 in true spirit.

RESPONDENT - GROUND WATER DEPARTMENT

THROUGH

VIPIN TYAGI (District Govt. Counsel - Civil GZB) &
VEDANSH ANAND
Off: Chamber No. 304, District Court
Compound Rajnagar Ghaziabad UP- 201002
Email: vedansh.anand@outlook.com
MN : 8076802450,9350105180

New Delhi
Date: 08 .07.2024

VERIFICATION

I, Hariom, son of Shri Mahendra Singh, aged 48 years, presently serving as Ex. Eng. do *hereby* verify at New Delhi on 5 day of July 2024. That the contenting the above reply contained in Para ___to ___ are true to the best of my knowledge as derived from the official record, reply to ground Para ___to___ are based on legal advice received and noting material has been conceded *thereon*.

न्यायालय N.G.T.P. New Delhi
शपथकर्ता श्री / श्रीमती Hariom
शिनाख्तकर्ता श्री Vipin Tyagi
मेरे समक्ष शपथ समय
शपथकर्ता के शपथ-पत्र की अंतर्वस्तु सत्य है
रजिस्टर नं. 368
दिनांक 5/7/24

DEPONENT
Executive Engineer
Minor Irrigation Division
Ghaziabad

Annexure R-1

(5)

Item No.05 & 06 Court No.02

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 418/2021

With

Original Application No. 447/2021

Tilak Raj Adhana & Ors. Applicant

Versus

State of Uttar Pradesh Respondent

With

Tilak Raj Adhana & Ors. Applicant

Versus

State of Uttar Pradesh Respondent

Date of hearing: 17.05.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Gi. Gi. C. George, Advocate for State of U.P.
Mr. Pradeep Misra, Advocate for UPPCB (through VC).
Mr. Vdansh Anand Advocate for Respondent No. 3 – Ground Water Department with Mr. Hariom Executive Magistrate.
Mr. Saurabh Rajpal, Mr. Vinay Kumar Singh and Mr. Siddhanth Singh, Advocates for Project Proponent.

ORDER

1. The issues of non-operation of Modi Sugar Mill by complying with environmental laws and norms on various aspects have been raised in both these OAs. Various orders were passed from time to time.

2. Today, the issues are crystallized on five aspects:

a. Running of Tubelwells without permission;
b. Non handling and disposal of fly ash in accordance with

(8)

guidelines laid down by Ministry of Environment, Forest and Climate Change, Government of India;

c. Rain water harvesting system whether made by the said industry or not and if yes, whether the same is in functional condition;

d. The action taken by industry for maintenance of village ponds which it has adopted.

e. Necessary plantation as per the requirement of condition of EC and consent.

3. Though, the additional reply has been given by proponent but on these aspects, we do not find any categorical reply. On questioned, learned counsel appearing for proponent stated that he may be given some further time to file a better reply.

4. Learned counsel appearing for Uttar Pradesh Ground Water Department also says that environmental compensation for unauthorized extraction of ground water has been imposed but details of computation thereof could not be given. In respect of maintenance of pond also, he says that some further information has been collected by department. He may place all the materials on record by filing an additional reply after serving a copy upon all the parties.

5. As jointly agreed, list this matter on 11.07.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

May 17, 2024
Original Application No.418/2022
With
Original Application No.447/2022
PU

Annexure-R/2 (7)

MODI SUGAR MILLS

(A Unit of Modi Industries Limited)

UMESH MODI GROUP

Date 14th May 2024

To,

The Executive Engineer/ Nodal Officer,Groundwater Web Portal,
District Ground Water Management Council,
Ghaziabad, Uttar Pradesh

Subject: Adopted of Ponds for Implementation of Rain Water harvesting System

Respected Sir,

Please find enclosed Signed Agreement papers in prescribed format as assigned by UPGWD for adoption of ponds in the following Villages for implementation of Rainwater Harvesting System in compliance of condition of NOC No.REG034026, REG013999 issued by Uttar Pradesh Ground Water Department.

1. मछरी = 1.391 Hectares
2. अमीरपुर बडायला = 2.314 Hectares
3. जलालपुर = 4.212 Hectares

Thanking You
With Best Regards

FOR MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)

16/05/2024

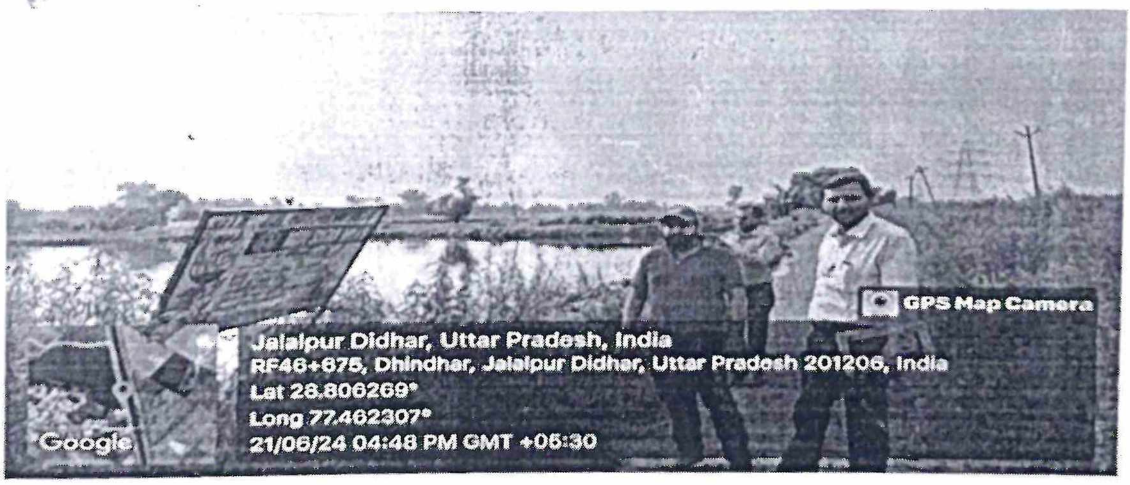
Modinagar-201 204 Distt.-Ghaziabad, (U.P.), INDIA
Telephone : 01232 - 242321, 7902108560,7902108670 E-mail : cupffice@modisugar.com
CIN-U15429UP1932PLC000469 PAN : AAACM2083Q GSTIN : 09AAACM2083QNZ1

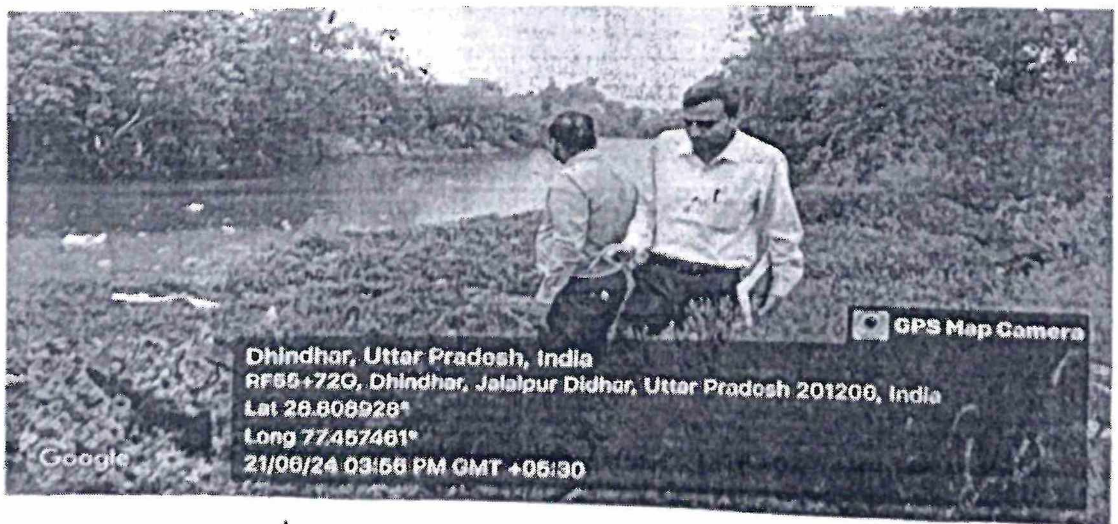
Annexure R/3 (8)

निरीक्षण आख्या

मोदी शुगर मिल्स्, मोदी नगर, जनपद-गाजियाबाद के द्वारा भूजल निष्कर्षण की अनापत्ति के सापेक्ष रिचार्ज की शर्त को पूर्ण करने हेतु गोद लिये तालाबों के जीर्णोद्धार के सम्बन्ध में सूचना, फर्म के पत्र संख्या शून्य दिनांक 14-5-2024 से नोडल अधिकारी, भूगर्भ जल वेब पॉर्टल के कार्यालय में उपलब्ध करायी गयी। मोदी शुगर मिल्स्, मोदी नगर, जनपद-गाजियाबाद के विरूद्ध मा० एन०जी०टी० में योजित वाद के कम में टास्क फोर्स भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद के सदस्यो द्वारा दिनांक 21.06.2024 से 22.06.2024 तक फर्म द्वारा गोद लिये गये तालाबों का निरीक्षण किया गया। जिनका विवरण निम्न प्रकार है-

1- **तालाब खसरा सं0 454,455 ग्राम पंचायत जलालपुर डिंडार विकास खण्ड मुरादनगर** - दिनांक 21.06.2024 को ग्राम पंचायत जलालपुर डिंडार में बडा तालाब खसरा संख्या 454 क्षेत्रफल 1.341 हैक्टेयर एवं 455 क्षेत्रफल 2.871हैक्टेयर का निरीक्षण किया गया। निरिक्षण के समय श्री नवनीत कुमार,ग्राम प्रधान जलालपुर डिंडार एवं ग्रामवासी उपस्थित रहे। ग्राम प्रधान द्वारा अवगत कराया गया कि यह दोनो तालाब एक साथ जुडे हुए है और कई वर्षो से मोदी शुगर मिल्स् के पास है, किन्तु फर्म द्वारा 2021 के बाद कोई कार्य नही कराया गया है। दिनांक 15.06.2024 को कुछ लेबर भेजी गयी थी जो एक दो घन्टे तालाब पर उपस्थित रहे लेकिन कोई कार्य नही किया । तालाब में मछली पालन किया जा रहा है और मछली पालक द्वारा ही समय-समय पर जलकुम्भी आदि की सफाई की जाती रही है। निरीक्षण में मौके पर पाया गया तालाब पर खुदाई कार्य नही हुआ है,प्रोपर बन्धे नही बने है व तालाब पर गन्दगी फैली हुई है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।

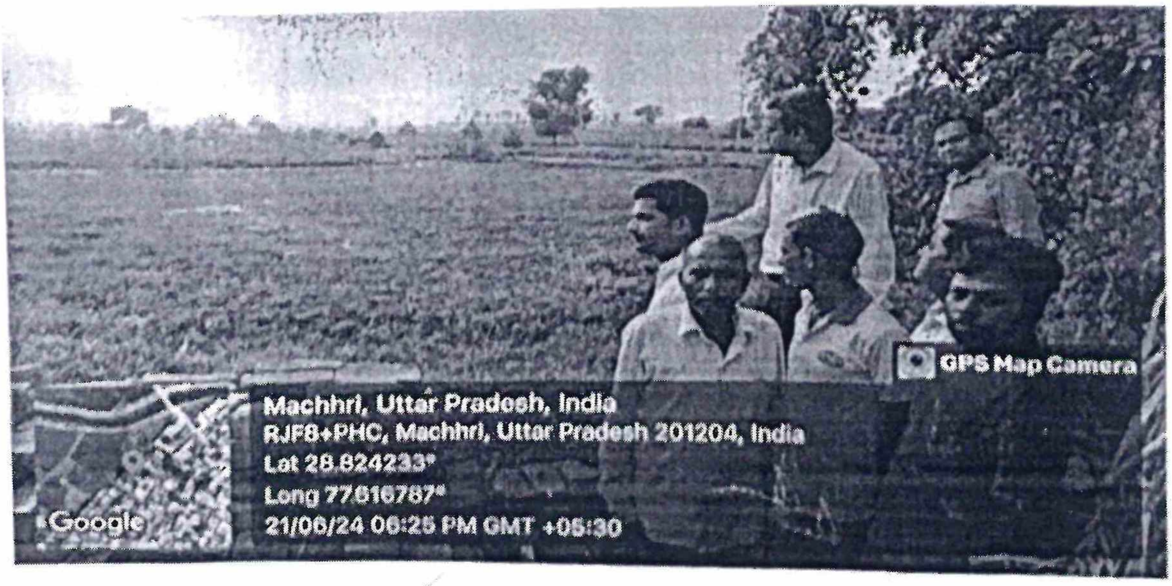




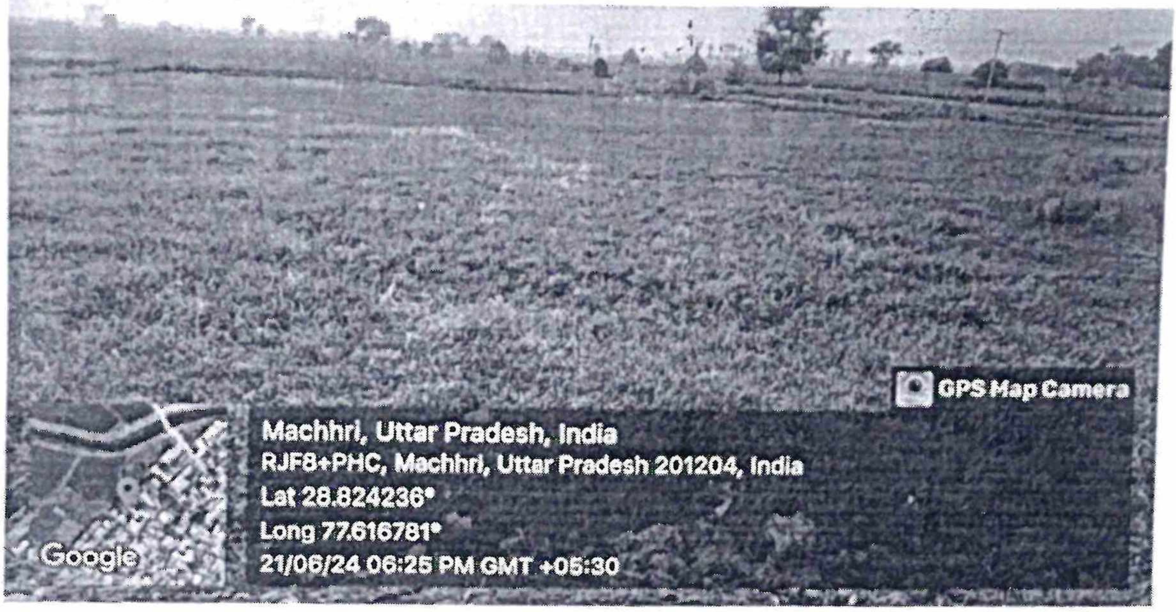
(9)

2- तालाब खसरा संख्या 463 ग्राम पंचायत मछरी विकास खण्ड भोजपुर - दिनांक 21.06.2024 को ग्राम पंचायत मछरी में तालाब खसरा संख्या 463 क्षेत्रफल 0.177 हैक्टेयर का निरीक्षण किया गया। निरिक्षण के समय ग्राम प्रधान पति शोएब एवं ग्रामवासियों उपस्थित रहें। ग्राम प्रधान पति शोएब एवं ग्रामवासियों द्वारा अवगत कराया गया कि इस तालाब पर मोदी शुगर मिल्स् द्वारा कोई कार्य नही कराया गया है। निरीक्षण में मौके पर पाया गया तालाब पर खुदाई कार्य नही हुआ है एवं तालाब पर अतिक्रमण है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।

3- तालाब खसरा संख्या 507 व 511 ग्राम पंचायत मछरी विकास खण्ड भोजपुर - दिनांक 21.06.2024 को ग्राम पंचायत मछरी में मन्दिर के पास के तालाब खसरा संख्या 507 क्षेत्रफल 0.493 हैक्टेयर व खसरा संख्या 511 क्षेत्रफल 0.215 हैक्टेयर का निरीक्षण किया गया। उपस्थित ग्राम प्रधान पति शोएब एवं ग्रामवासियों द्वारा द्वारा अवगत कराया गया कि इस तालाब पर मोदी शुगर मिल्स् द्वारा कभी कोई कार्य नही कराया गया है। निरीक्षण में मौके पर पाया गया तालाब में घास भरी हुई है एवं खुदाई कार्य नही हुआ है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।



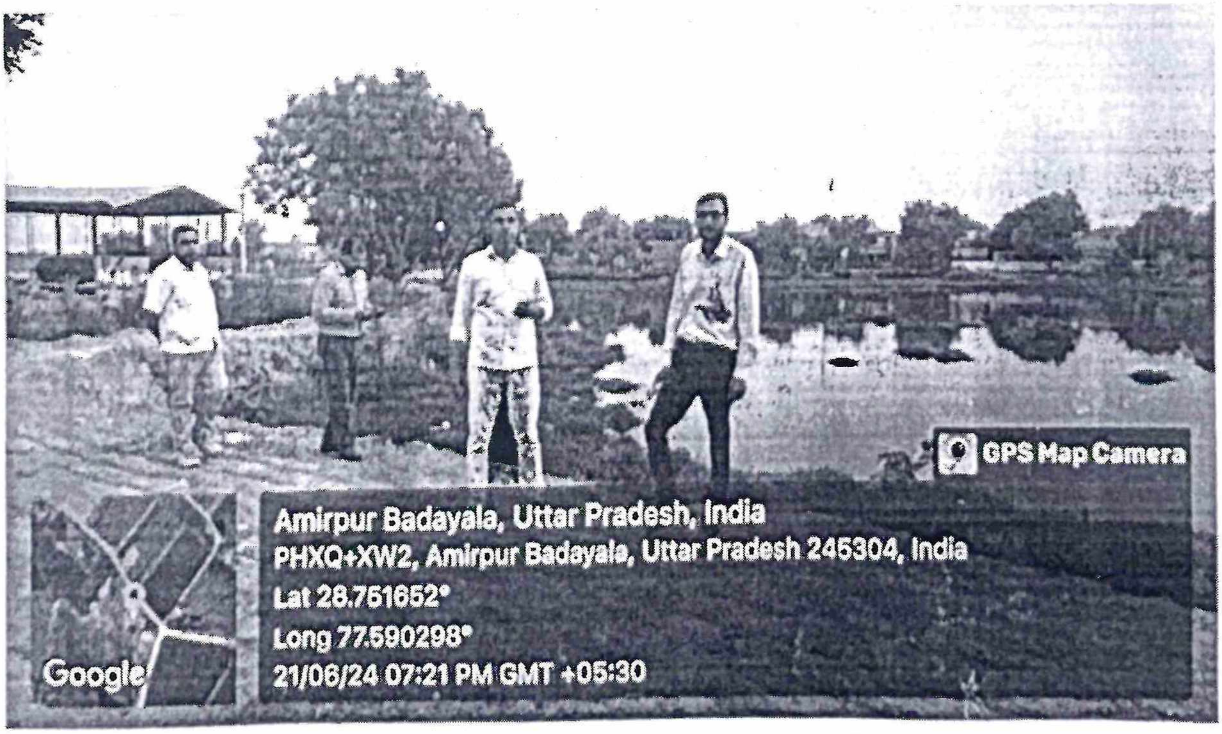
(10)



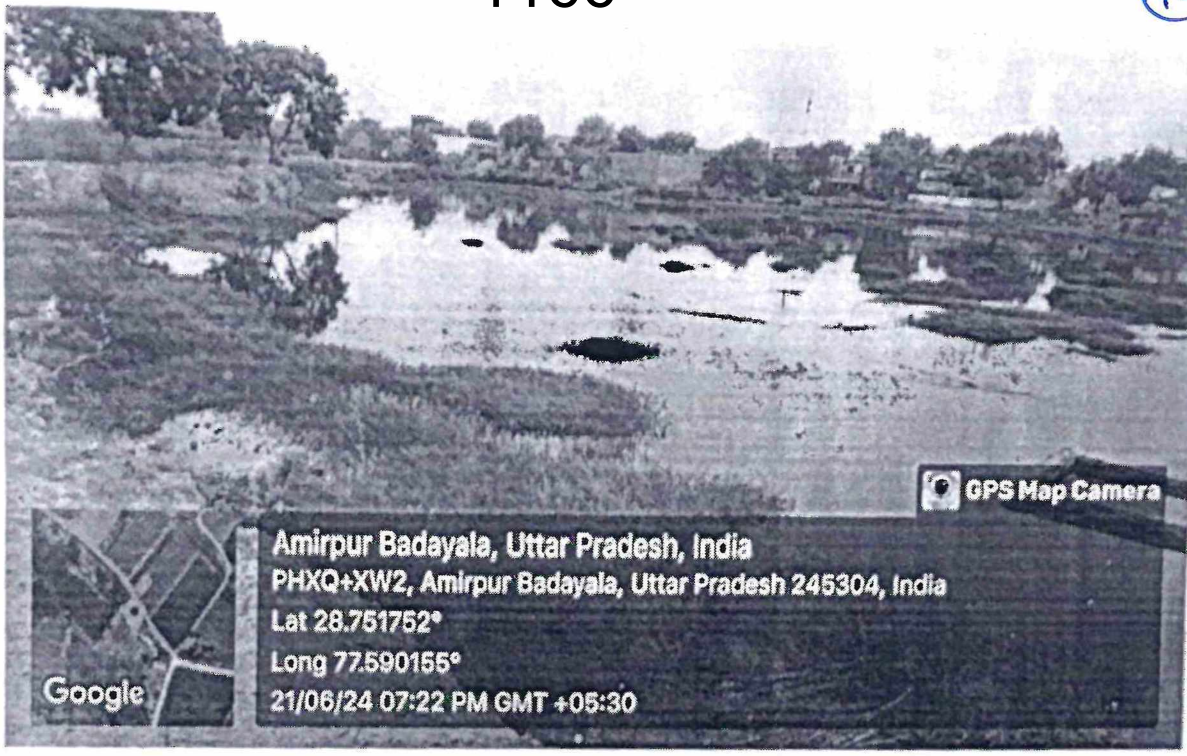
4- <u>तालाब खसरा संख्या 691 व 692 ग्राम पंचायत मछरी विकास खण्ड भोजपुर</u> – दिनांक 21.06.2024 को ग्राम पंचायत मछरी में टंकी के पास के तालाब खसरा संख्या 691 क्षेत्रफल 0.155 हैक्टेयर व खसरा संख्या 692 क्षेत्रफल 0.351 हैक्टेयर का निरीक्षण किया गया। उपस्थित ग्राम प्रधान पति शोएब एवं ग्रामवासियों द्वारा द्वारा अवगत कराया गया कि इस तालाब को ग्राम पंचायत द्वारा अमृत सरोवर के रूप में तैयार किया गया है। इस पर मोदी शुगर मिल्स् द्वारा कभी कोई कार्य नही कराया गया है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।

(11)

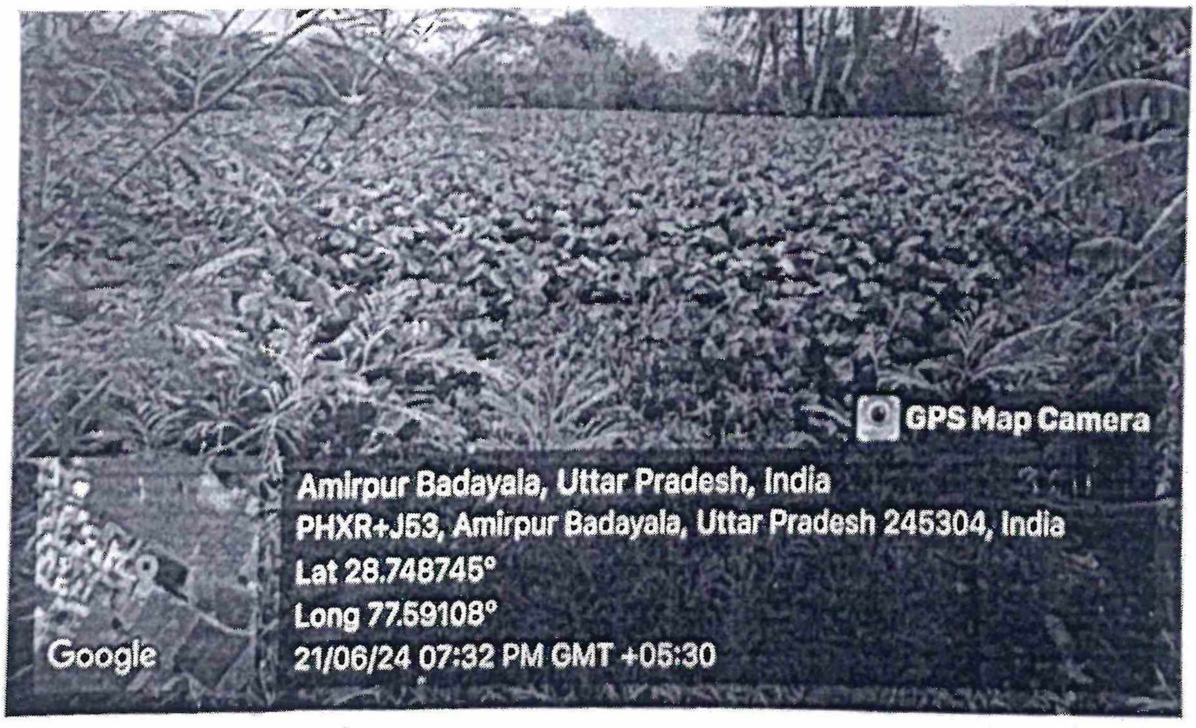
5-तालाब खसरा संख्या 587 ग्राम पंचायत अमीरपुर बड़ायला, विकास खण्ड भोजपुर - दिनांक 21.06.2024 को तालाब खसरा संख्या 587 क्षेत्रफल 1.833 हैक्टेयर का निरीक्षण किया गया। निरीक्षण में मौके पर पाया गया तालाब के चारो ओर 50 प्रतिशत लम्बाई पर बन्धों पर मिट्टी डालने का कार्य किया गया है। तालाब के अन्दर से घास निकालने, स्लश निकालने व खुदाई आदि का कार्य नही किया गया है। उपस्थित ग्राम प्रधान श्री हरेन्द्र सिह एवं ग्रामवासियों द्वारा द्वारा अवगत कराया गया कि मोदी शुगर मिल्स् द्वारा जे0सी0बी0 से कुछ खुदाई कार्य कर बन्धा बनाया गया है किन्तु काम को बीच में ही अधूरा छोडकर चले गये है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।



12

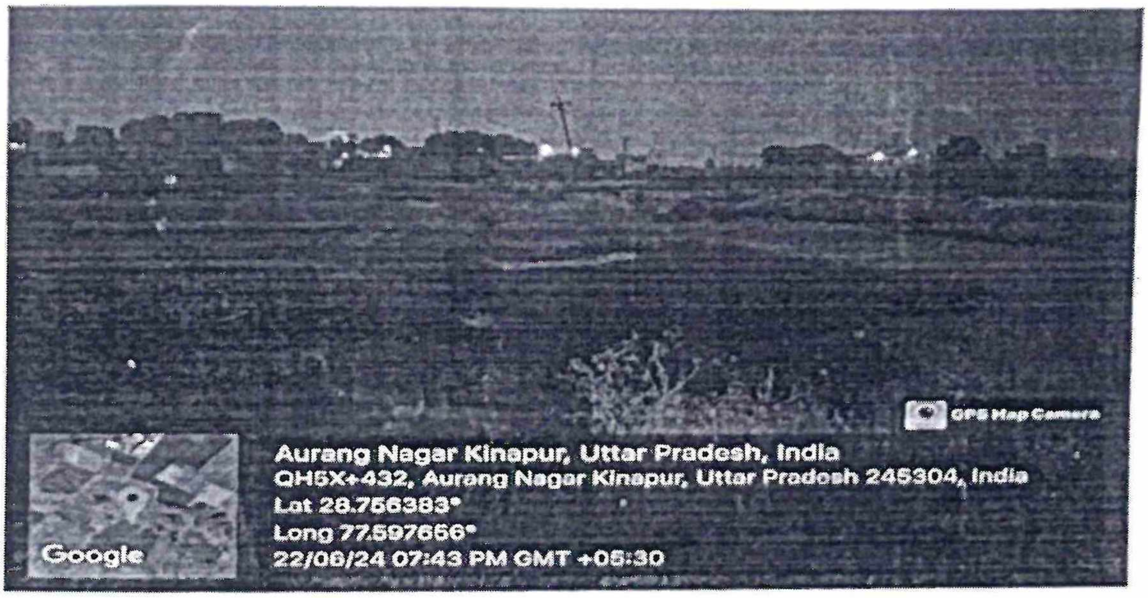


6- **तालाब खसरा संख्या 566 ग्राम पंचायत अमीरपुर बडायला विकास खण्ड भोजपुर** - दिनांक 21.06.2024 को तालाब खसरा संख्या 566 क्षेत्रफल 0.177 हैक्टेयर का निरीक्षण किया गया। उपस्थित ग्राम प्रधान श्री हरेन्द्र सिह एवं ग्रामवासियों द्वारा द्वारा अवगत कराया गया कि मोदी शुगर मिल्स् द्वारा कभी कोई कार्य नही कराया गया है। निरीक्षण में मौके पर पाया गया तालाब में जलकुम्भी भरी हुई है। तालाब के अन्दर से घास निकालने, स्लश निकालने व खुदाई आदि का कार्य नही किया गया है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।



13

7-तालाब खसरा संख्या 342 ग्राम पंचायत अमीरपुर बडायला विकास खण्ड भोजपुर - दिनांक 22.06.2024 को तालाब खसरा संख्या 342 क्षेत्रफल 0.304 हैक्टेयर का निरीक्षण किया गया। निरीक्षण में मौके पर पाया गया तालाब में जलकुम्भी भरी हुई है। तालाब के अन्दर से घास निकालने, स्लश निकालने व खुदाई आदि का कार्य नही किया गया है। उपस्थित ग्राम प्रधान श्री हरेन्द्र सिह एवं ग्रामवासियों द्वारा द्वारा अवगत कराया गया कि मोदी शुगर मिल्स् द्वारा कभी कोई कार्य नही कराया गया है। तालाब की वर्तमान स्थिति के फोटोग्राफ संलग्न है।



निरीक्षण आख्या सादर प्रेषित है।

क्षेत्रीय अधिकारी
उ0प्र0,प्रदूषण नियंत्रण बॉर्ड,
गाजियाबाद।

हाईड्रोलॉजिस्ट,
भूगर्भ जल विभाग,
गौतमबुद्धनगर।

अधिशासी अभियन्ता
उ0प्र0,जल निगम,
गाजियाबाद।

उपायुक्त उद्योग,
जि0उ0प्रो0 एवं उ0वि0के0
गाजियाबाद।

अधि0अभि0/नोडल अधिकारी,
भूगर्भ जल वेब पॉर्टल,
लघु सिंचाई खण्ड,
गाजियाबाद।

कार्यालय अधिशासी अभियन्ता, लघु सिंचाई खण्ड, गाजियाबाद।

पत्रांक 1128 /ल0सिं0/निरीक्षण/2024-25 दिनांक 26-6-2024

प्रतिलिपिः-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1-जिलाधिकारी महोदय/अध्यक्ष, भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद।
2-मुख्य विकास अधिकारी महोदय/अध्यक्ष, भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद।
3-समस्त सदस्य,टास्क फोर्स, भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद।
4-मोदी शुगर मिल्स्, मोदी नगर, जनपद-गाजियाबाद।

अधि0अभि0/नोडल अधिकारी,
भूगर्भ जल वेब पॉर्टल,
लघु सिंचाई खण्ड,
गाजियाबाद।

Gmail

Vedansh Anand <vedansh.gpoffice@gmail.com>

Submission of Additional Compliance Affidavit alongwith delay application on behalf of Respondent Ground Water Department in the matter of TILAK RAJ ADHANA & ORS VERSUS STATE OF UP

1 message

Vedansh Anand <vedansh.gpoffice@gmail.com> Mon, Jul 8, 2024 at 7:32 PM
To: JUDICIAL-NGT@gov.in

Dear sir/ma'am,

In the instant matter, namely Tilak Raj Adhana versus the State of UP, I am appearing for the Respondent Ground Water Department, UP.

Sir/Ma'am, in Original Application No. 418/2021 with Original Application No. 447/2021, the Hon'ble National Green Tribunal vide its order dated 17.05.2024 directed Respondent Ground Water Department to file additional reply/response by Ground Water Department, Uttar Pradesh within three weeks. Therefore, we are submitting an Additional Compliance on behalf of the Respondent Ground Water Department in the above-captioned matter.

Regards,

Vedansh Anand
Advocate
Central Government Counsel- Delhi High Court
Panel Counsel UOI - Supreme Court
BA.LLB(H) , LLM Criminal Law
Office : 103, Surya Mansion, 1- Kaushalya Park, Hauz Khas , New Delhi- 110016 | MN: +918076802450

---

2 attachments

Delay Application dated 08.07.2024.pdf
2224K

Additional Complaince Affidavit dated 08.07.2024.pdf
7521K